NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH

CORAM:

CP No. 339/ND/2017

PRESENT: SH. S. K. MOHAPATRA HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON

NAME OF THE COMPANY: Dr. Fresh Assets Ltd. & Ors. Vs. M/s Burman GSC Estate Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242

S.NO. NAME

DESIGNATION

REPRESENTATION

SIGNATURE

For the Petitioner (s):

Dr. U.K. Chaudhary, Sr. Advocate,

Mr. Arun Kathpalia, Sr. Advocate with Mr. Saurabh Kalia, Mr. Harshil Agarwal,

Mr. Anil Khaware & Mr. Aasif Khan, Advocates

For the Respondent (s): Mr. Abhinav Vashisht, Sr. Advocate

Mr. Sudhir Makkar, Sr. Advocate Mr. Dhruv Mehta, Sr. Advocate with

Mr. Pradyuman Dubey, Mr. Shantanu Tiwari, and

Ms. Surabhi Sangal, Advocates

ORDER

Pursuant to the previous orders, the parties have in principle agreed to have a global settlement in respect of the holding in four companies as they can no longer see eye to eye. It is therefore directed that the valuation of the shares of all four companies be carried out for a possible buy in or buy out. The companies are (1) Burman GSC Estate Pvt. Ltd. (2) Dr. Fresh Health Care Pvt. Ltd. (3) Dr. Fresh Buildcon Pvt. Ltd. (4) Dr. Fresh SEZ Phase-I Pvt. Ltd.

Ld. Sr. Counsels from both sides submit that the names of the panel of the valuers to the real estate field shall be given for due consideration of the

To come up on 23rd November, 2017.

(S. K. Mohapatra) Member (T

(Ina Malhotra) Member (J)

(Lekh Raj Singh)